

(Figs. in MU)

<i>Name of the State</i>	<i>Energy Generation</i>
Assam	582
Meghalaya	836
Tripura	96
Manipur	251
Arunachal Pradesh	0
All India	170059

[English]

**Meeting of Power Ministers**

1011 SHRI SOBHANADREESWARA RAO VADDE Will the Minister of POWER be pleased to state

(a) the details of the decision arrived at the meeting of the state Power ministers held recently at New Delhi,

(b) whether the Union Government have accorded its approval to these decisions, and

(c) the time by which these decisions are likely to be implemented?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI KALP NATH RAI) (a) to (c) A Conference of Power Ministers of States and Chairman of State Electricity Boards was convened at New Delhi on 4th April, 1992 where in the following resolutions were adopted

- (i) the need for State Electricity Boards to function on sound commercial principles and earn a statutory minimum return of 3% per annum as prescribed in the Electricity Supply Act 1948

(ii) the need to fix a minimum national agricultural tariff @ 50 paise per unit for the present

(iii) the need to immediately constitute the National and Regional Tariff Board

(iv) the need to accord utmost priority to hydro power development and add 25000 MW of hydro capacity in the next decade to improve the hydro thermal mix and thereby to enable the optimal utilisation of the installed capacity and enhance the reliability of the power system

The Central Government has constituted National Tariff Board and five Regional Tariff Boards. The State Electricity Boards are organisations under the State Governments and the decision to implement the resolutions has to be taken by the State Governments

[Translation]

**Advertisements to newspapers published from Maharashtra**

1012 SHRI VILAS RAO NAGNATHRAO GUNDEWAR Will the Minister of INFORMATION AND BROADCASTING be pleased to state